GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 2513

TO BE ANSWERED ON 21.12.2022

AADHAAR CARD REGISTRATION

2513. SHRI PRASUN BANERJEE:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the biological signatures and fingerprints are required for Aadhaar card registration;
- (b) if so, the details thereof;
- (c) whether there are any provision for people who do not have fingers and unable to provide fingerprints to register their names in Aadhaar card; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

- (a) and (b): Unique Identification Authority of India (UIDAI) has issued digital identity to above 135 crore residents, which is called Aadhaar. It has enabled residents to establish their identity through Aadhaar authentication services. Aadhaar and UIDAI is governed by the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and the rules/regulations framed thereunder. Regulation 3 of the Aadhaar (Enrolment and Update) Regulations, 2016 provides that the following biometric information shall be collected from all individuals undergoing enrolment (other than children below five years of age):
 - (i) Facial image;
 - (ii) All ten fingerprints; and
 - (iii) Scans of both irises.

Regulation 5(f) of the said regulations provides that for children below five years of age, facial image of the child shall be captured and, further, the biometric information of any one parent or guardian shall also be captured or authenticated during enrolment.

(c) and (d): Yes, Sir. Regulation 6 of the said regulations provides that for residents who are unable to provide fingerprints, only iris scans shall be collected. It further provides that for residents who are unable to provide any biometric information contemplated by the regulations, the Unique Identification Authority of India shall provide for handling of such exceptions in the enrolment and update software, and such enrolment shall be carried out as per procedure specified by the Authority for this purpose. As per the Biometric Exception Enrolment Guidelines, dated 1.8.2014 issued by the Authority, provision exists for enrolling residents who may be lacking in some of the essential biometrics. For such residents, the demographic details of the resident are to be captured as is done in case of normal enrolment, the missing biometrics are highlighted in the software for enrolment while capturing the remaining biometrics, a picture of the resident's face is taken with both hands raised to highlight the exception, and a person in the role of supervisor validates such enrolment as an exception enrolment.
